

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (DB) No. 117 of 2020

Amit Agarwal @ Sonu Agarwal Appellant
Versus
Union of India through the National
Investigation Agency Respondent

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD
HON'BLE MR. JUSTICE ANANDA SEN**

For the Appellant : Mr. Indrajit Sinha, Advocate
For the Respondent : Mr. Rohit Ranjan Prasad, Advocate

Oral Order
Per Dr. Ravi Ranjan, C.J.

05/Dated:07.04.2020

This matter has been listed today at the instance of this Court.

In view of the fact that nationwide lockdown is to continue till 14th April, 2020 and period of interim reliefs granted in various cases of this Court and Civil Courts, may have expired or would expire between 16th of March till 14th April, 2020 and there is likelihood this Court may be flooded with the petitions to be filed by such petitioners/appellants or other persons in whose favour interim relief or provisional bail etc. have been granted but may have lapsed or would lapse in between the aforesaid period of lockdown and further, in view of extraordinary situation which is prevalent not only in the State but in the entire Country due to menace of Coronavirus, this Court, in order to ensure that lockdown is successful and social distancing is maintained and to avoid such unnecessary filing of petitions for extending the peremptory time, application for enlargement of provisional bail or any other interim relief or any order for compliance of any particular direction of the Court which could not be complied in

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various civil and criminal cases including appeals, writ petitions and miscellaneous cases filed in the High Court as well as in the Civil Courts of the State of Jharkhand including the present appeal, in exercise of its powers under Article 226 and 227 of the Constitution of India declare that such interim orders would automatically stand extended till 30th April, 2020, save and except those cases in which orders have been passed by the concerned court granting interim relief without giving a particular date, i.e., till further order(s) to be passed or such cases in which the Hon'ble Supreme Court of India has given any particular direction.

It is clarified that in view of the aforesaid extension of interim order, in cases of any urgent matter, the aggrieved party would be at liberty to approach the Court as may be advised.

Let this order be uploaded on the website of the High Court and be communicated to the learned Advocate General, Assistant Solicitor General of India, the Bar Council of the State and different Advocate Associations' of the High Court and subordinate courts.

Let this matter be listed again on 30th April, 2020 before the Division Bench as per order passed by this Court dated 23.03.2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)

(Ananda Sen, J.)